

DIVISION BENCH

O-126

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/509(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd July, 2021, 10:30 A.M

Name of the Company	M/S. KATARIA TRANSPORT SERVICES Vs. M/S. SIMPLEX INFRASTRUCTURES LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Arani Guha, Advocate] For Operational Creditor
1. Mr. Snehasish Sen, Advocate] For Corporate Debtor

ORDER

1. Ld. Counsel for the parties present.
2. In spite of clear-cut directions contained in the order dated 17/02/2021, reply affidavit was not filed in the matter but the same has been served on the Ld. Counsel on Record for the Operational Creditor one hour prior of today's hearing. The reply affidavit shall be taken on record subject to payment of cost of Rs.20,000/- to the Operational Creditor within a period of one week from today.
3. List this matter on 06/09/2021.

**(Harish Chander Suri)
Member (Technical)**

**(Rajasekhar V.K.)
Member (Judicial)**

hb.